

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO.** 40/92  
**T.A.NO.**

DATE OF DECISION 27.7.98

J.A.Janani Petitioner

Mr.D.M.Thakkar Advocate for the Petitioner [s]  
Versus

Union of India & Ors. Respondent

Mrs.P.Safaya Advocate for the Respondent [s]

**CORAM**

The Hon'ble Mr. V.Radhakrishnan : Member(A)

The Hon'ble Mr. Laxman Jha : Member(J)

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
  - 2, To be referred to the Reporter or not ?
  - 3, Whether their Lordships wish to see the fair copy of the Judgment ?
  - 4, Whether it needs to be circulated to other Benches of the Tribunal ?
- No

J.A.Janani  
25,Digvijay Plot  
Jamnagar

... Applicant.

(Advocate:Mr.D.M.Thakker )

VERSUS

Union of India, through:  
Collector,Central Excise  
and customs, Baroda.

2.The Dy.Collector (P&V)  
Central Excise and  
Customs,Rajkot.

... Respondents

(Advocate:Mrs.P.Safaya )

O R A L   O R D E R


Date: 27.7.1998

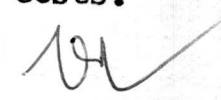
OA/40/92

Per: Hon'ble Shri V.Radhakrishnan : Member(A)

Neither the applicant, nor his counsel is present.

On last occassion also none present for the applicant.  
Dismissed for default. No order as to costs.

  
(Laxman Jha )  
Member(J)

  
( V.Radhakrishnan )  
Member(A)

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